

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:629  
ANSWERED ON:25.02.2009  
INCOME FROM CABLE COMPANIES  
Khair Shri Chandrakant Bhaurao

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government has generated income from the various private cable network companies;
- (b) if so, the details thereof during each of the last three years and the current year, State-wise;
- (c) whether the Government has any monitoring mechanism to check and inspect the modus operandi of these cable network companies; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND INFORMATION & BROADCASTING (SHRI ANAND SHARMA)

(a) & (b): Yes, Sir. However, no separate statistics on the total amounts received from various private cable network companies in the country are centrally maintained. Local Cable Operators obtain registration/renewal from a Head Post Master of a Head Post office of the area by paying Rs. 500/- for a period of twelve months. Taxes of Local Self Government/State Government and Central Government are also applicable on them.

(c) & (d): The Cable Television Networks (Regulation) Act, 1995, contains provisions to regulate the operation of cable television networks in the country and for matters connected therewith or incidental thereto. The cable operators are required to conform to the provisions of the said Act in their operations. The Act provides for Authorized Officers to take action for violation of certain provisions of the Act.